

# THE HIGH COURT OF ORISSA, CUTTACK

## NOTIFICATION

No. RJ ~~618~~ 71 / Dated: 18.11.2024

It is hereby notified for the information of all concerned that, the service of copy of the main petition (including the initial copy of the plaint, along with any additional documents, annexures, affidavits, etc.) in cases where the State Government of Odisha is a party, shall be transmitted electronically at the time of filing new cases by the Hon'ble Court. The service will be made to the office Advocate General through the paperless module in use by the Hon'ble Court.

The Office of the Advocate General, Odisha, will view and download electronic copies of case records using the designated software module, with the appropriate login credentials. An automatic acknowledgment receipt will be generated upon viewing/download, which will be attached to the main case record.

Accordingly, this facility shall be made effective from 19.11.2024

Advocates and litigants are hereby informed that they need not separately serve copies of the main petition (including the initial copy of the plaint, documents, annexures, affidavits, etc.) to the Office of the Advocate General, Odisha during the filing of new cases. However, for subsequent service of additional documents in ongoing cases, the existing practice of physical service shall continue.

For cases where the State Government of Odisha is not a party, or for service to private parties and other Government Departments, service shall be made as per the prevailing procedure.

This notification is issued for the smooth and efficient processing of cases involving the State Government of Odisha.

By order

18.11.2024  
Registrar (Judicial)

Memo No. 72(110) / Dtd: 18.11.2024

Copy forwarded to:-

1. All Officers of the Court
2. The Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
3. The Joint Registrar-cum-Principal Secretary/ A.D.R-cum-Addl. Principal Secretaries/ A.R-cum-Senior Secretaries/ Secretaries to Hon'ble Judges of the Court.
4. All S.R/ A.S.R & O.C/ Superintendents/ Section Officers of the Court.
5. Sr. Technical Director, NIC/Superintendent, Computer Section to upload in the website of the Court.
6. Notice Board and Causelist.  
for information and necessary action.

18/11/24  
Deputy Registrar (Judicial)

Memo No. 73(40) / Dtd: 18.11.2024

Copy forwarded to:-

1. Chief Secretary to Govt. of Odisha, Bhubaneswar
2. Advocate General, Odisha, Cuttack
3. Assistant Solicitor General of India for High Court of Orissa
4. Additional Chief Secretary to Govt. of Odisha, Home Department, Bhubaneswar
5. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar
6. Member Secretary, Odisha State Legal Services Authority, Cuttack
7. District & Sessions Judges (All) of the State with a request to circulate among various Bar Associations of the District
8. President, Orissa High Court Bar Association, Cuttack
9. Secretary, Orissa High Court Bar Association, Cuttack for information and necessary action.

  
18/11/24  
Deputy Registrar (Judicial)